

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A.62/5624/2020 (SWP.No.243/2013)**



This the 08th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Mehraj-Ud-Din Kachroo, Aged 30 years, S/o Abdul Rehman Kachroo, R/o Zirpora, Tehsil Bijbehara District Anantnag, Kashmir.

.....Applicant

(Advocate:-Mr. G.N. Shaheen)

**Versus**

1. State of Jammu and Kashmir through, Chief Secretary to Govt., Civil Secretariat, Jammu/Srinagar.
2. Deputy Commissioner, Anantnag.
3. Assistant Commissioner, Anantnag.
4. Additional Deputy Commissioner, Anantnag.
5. Director, Food & Supplies, Kashmir, Srinagar.
6. Deputy Director South, Consumer Affairs & Public Distribution Department, Srinagar, Kashmir.
7. Joint Director Administrator, Consumer Affairs & Public Distribution Department, Srinagar, Kashmir.
8. Assistant Director, Consumer Affairs & Public Distribution Department, Anantnag, Kashmir.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, Deputy Advocate General)

**O R D E R**  
**[O R A L]**

**Justice L. Narasimha Reddy, Chairman: -**

The applicant was working as Watchman in the Food and Supplies Department, at Anantnag in the year 2003. The applicant was entrusted the duty of issuing kerosene oil coupons. In the month of December 2007, 85,579 were kerosene oil coupons, but he entered 78,913 kerosene oil coupons. The Assistant Director, CA & PD Department, Anantnag, passed an order on 05.02.2008, placing the applicant under suspension. Challenging the same, the applicant filed SW.No.243/2013, before the Hon'ble High Court of Jammu and Kashmir. No interim order was passed by the Hon'ble High Court.

2. The respondents filed a reply explaining the circumstances that led to the passing of the order of suspension.

3. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as TA.No.5624/2020.

4. Today, we heard Mr. G.N. Shaheen, learned counsel for the applicant and Mr. Rajesh Thappa, learned Deputy Advocate General, for the respondents.

5. The order of suspension was passed against the applicant way back in the year 2008. No interim order was passed by the Hon'ble High Court of Jammu and Kashmir. It is not known as to whether any disciplinary proceedings have been initiated against the applicant or he was reinstated into service. Nearly, 12 years have elapsed since the order of suspension was passed. Nothing remains to be decided by this Tribunal at this stage.

6. We, therefore, dismiss the TA as infructuous. There shall be no order as to cost.

**(A.K. BISHNOI)**  
**MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)**  
**CHAIRMAN**

**Dsn**